

ITEM NO.805

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(s)(Criminal) No(s).23/2024

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU

Respondent(s)

([ONLY I.A. No.232314/2024 IN SLP(Cr1) No. 3342-3343/2024 IS LISTED
UNDER THIS ITEM])

With

SLP(Cr1.)Nos.3342-3343/2024 (II-C)

(IA No.232314/2024 - Modification of Court order)

Date : 24-10-2024 This petition was MENTIONED today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE UJJAL BHUYANFor Petitioner(s) Mr. Shivam Singh, Adv.
Mr. Gopal Singh, AOR

Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. D.kumanan, AOR

UPON hearing the counsel the Court made the following
O R D E RIA No.232314/2024 In SLP(Cr1.)Nos.3342-3343/20241. On an oral mentioning being made by learned counsel for
the petitioner, the matter is taken on Board.2. The last line of para 1 of the order passed yesterday,
i.e., 23.10.2024, is ordered to be deleted and substituted with the
following line:-"We are informed that the petitioner is now
required to report before the Trial Court on
30.10.2024. Since we have granted him permission to
visit the State of Madhya Pradesh to meet his family
members/relatives upto 09.11.2024, the petitioner is

granted one time exemption from appearance before the Trial Court on the date fixed provided that his counsel shall remain present."

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR